

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 298/MP/2018**

Subject : Petition seeking adjudication of disputes between the Petitioner and the Respondent for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC

Petitioner : Damodar Valley Corporation

Respondent : West Bengal State Electricity Distribution Company Ltd.

Date of hearing : **17.1.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, DVC  
Ms. Ranjitha Ramachandran, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Arun Patra, DVC  
Shri Abhishek Kumar, Advocate, WBSEDCL  
Shri Aniket Prasoon, Advocate, WBSEDCL

**Record of Proceedings**

Learned counsel for the Petitioner, DVC submitted that this Petition has been filed seeking adjudication of disputes between the Petitioner and the Respondent, WBSEDCL for claim of fixed charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma Thermal Power Station of the Petitioner.

2. The Commission after hearing the learned counsel for the Petitioner admitted the Petition and directed issue of notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, WBSEDCL immediately, if not already served. The Commission also directed the Respondent to file its reply by **4.2.2019** with advance copy to the Petitioner, who may file its rejoinder, if any, by **11.2.2019**. Pleadings shall be completed by the parties prior to the date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)

